

**NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH**

**COURT III**

108. C.P. (IB)-84(MB)2024

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)  
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON **03.04.2024**

NAME OF THE PARTIES: IFCI Limited

VS

Lokmangal Sugar Ethenol & COGeneration Industries Limited

*Appearances:*

For Petitioner : Adv. Rohit Gupta a/w. Adv. Aayush Kothari, Adv.  
Chinmay Bhojane i/b. Apex Law Partners

For Respondent : Adv. Rudresh Kawada

SECTION 7 OF IBC, 2016

---

**ORDER**

**Hearing Through: Virtually and Physical (Hybrid) Mode**

Ld. counsel for the Respondent submits that he is newly engaged counsel and seeks time to file Vakalatanama and Reply. Let the same be done within two weeks after serving copy to the other side.

Copy of the petition be served by the petitioner to the respondent's email id i.e. [rudresh.kawade@outlook.com](mailto:rudresh.kawade@outlook.com). List on **03.05.2024**.

Sd/-  
CHARANJEET SINGH GULATI  
Member (Technical)  
---Rajeev---

Sd/-  
LAKSHMI GURUNG  
Member (Judicial)